

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Petition(s) for Special Leave to Appeal (C) No(s). 22737/2013

M/S KAMAKHYA TRADERS & ORS. Petitioner(s)

VERSUS

RAILWAY BOARD MINIS. OF RAIL. & ORS. Respondent(s)

Date : 01/12/2015 This petition was called on for hearing today.

For Petitioner(s)

Ms. Sakshi Kakkar, Adv.
Mr. C. D. Singh, Adv.

For Respondent(s)

Mr. Praneet Pranav, Adv.
Mr. Shreekant N. Terdal, Adv.UPON hearing the counsel the Court made the following
O R D E R

The Ld. Counsel for the petitioner has mentioned that
spare copy to get the notice issued qua respondent No.7 has
already been provided on 26.11.2015 in compliance of the order
of the Hon'ble Judge in Chambers dated 11.2.2015. Registry to
verify and to issue the notice immediately.

List again on 16.2.2016.

(RACHNA GUPTA)
Registrar

Signature Not Verified

Digitally signed by
Rupam Dhamija
Date: 2015.12.03
10:34:03 IST
Reason: